

**HIGH COURT OF ANDHRA PRADESH AT AMARAVATI**

**ROC No.192/SO/2020**

**Dated:21.07.2020**

**NOTIFICATION**

Sub:- High Court of Andhra Pradesh – Web hearing of cases through video conferencing In High Court- Instructions to Advocates to wear robes during the course of virtual hearings – Issued – Reg.

- Ref:-1. Circular of Hon'ble Supreme Court dated 13.05.2020.
2. Administrative Order of the Bar Council of India dated 14.05.2020.
3. High Court's Notification ROC.No.192/SO/2020 dated 15.05.2020.
4. High Court's Notification ROC.No.192/SO/2020 dated 16.07.2020.

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The A.P.High Court Advocates' Association has submitted representations dated 20.07.2020 requesting that in view of the Circular of the Supreme Court vide reference No.1 cited above, as well as the Administrative order of the Bar Council of India under reference No.2 cited, wearing of robes during hearing of the cases, may be dispensed with and also to allow the mentionings before the Hon'ble Judges.

Considering the representations dated 20.07.2020, it has been decided that wearing of robes viz., black coat and gown during the court proceedings is dispensed with. However, the Advocates while appearing before virtual courts through video conferencing shall wear 'plain white shirt/white salwar-kameez /white saree, or the dress code prescribed except coat and gown, with a plain white neck band' during the hearing and proceedings before the High Court of Andhra Pradesh and all the Subordinate Courts in the State until further orders.

*Handwritten signature and date: 23/7/2020*

In so far as mentioning of the extreme urgent cases is concerned, the Mention Memo be given to the Registrar (Judicial) specifying the detailed reason for urgency and relevant particulars. In pending cases, while showing the urgency, it be further explained that while posting the case, why earlier prayer for interim relief has not been mentioned. On submitting such Mention Memo, it may be considered by the Bench of Hon'ble Chief Justice or the Hon'ble Senior most Judge sitting on the day. So far as lunch motion is concerned, it may be requested before the same Bench, which is hearing the case of the Department or the subject matter as per roster.

The procedure for House motion would be as per Rules.

*A.S. Reddy 21/7/2020*  
REGISTRAR GENERAL

**OFFICE OF THE PRINCIPAL DISTRICT JUDGE:: KURNOOL.**

Dis. No. 2431/Estt/2020.

Dated 23-07-2020.

The Notification of the Hon'ble High Court of Andhra Pradesh at Amaravati in ROC No.192/SO/2020, dated 21-07-2020 is **Communicated**

*A.S. Reddy 23/7/2020*  
Principal District Judge,  
Kurnool.

To:

- 1) All the Judicial Officers in the District with a request to communicate the copy of the same to their respective Presidents of Advocates Bar Associations so also affix the copy of the same to their respective Court Notice Boards.
- 2) The President, Bar Association, Kurnool with a request to communicate the same among all the Bar Members.
- 3) The Secretary, DLSA, Kurnool.

Note:- Copy of the same can be downloaded from the Official Website of the Prl.District